

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2399 of 2020

Khalid Ansari Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Md. Abdul Wahab, Advocate
For the Opp. Party : Mr. Arun Kr. Pandey, A.P.P.

02/26.06.2020 Heard Md. Abdul Wahab, learned counsel for the petitioner and Mr. Arun Kr. Pandey, learned A.P.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Sisai P.S. Case No. 02 of 2020.

A theft was committed in the house of the informant and cash, jewellery, mobile phone and a calf were stolen.

The petitioner has been implicated on the confession of co-accused Safroj Ansari. There is no other material which would indicate the complicity of the petitioner in the commission of the theft.

In such circumstance, therefore, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Gumla, in connection with Sisai P.S. Case No. 02 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Rongon Mukhopadhyay, J.)